

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.240/MP/2023**

- Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 12 of Power Purchase Agreement dated 08.12.2021 for approval of change in law and determination of quantum and mechanism of compensation on account of change in law event.
- Date of Hearing : **19.1.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri P. K. Singh, Member
- Petitioner : TP Saurya Limited.
- Respondent : Kerala State Electricity Board Limited.
- Parties Present : Shri Venkatesh, Advocate, TPSL  
Shri Sunael Buttan, Advocate, TPSL  
Shri Nikunj Bhatnagar, Advocate, TPSL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking approval of Change in Law event, namely imposition of Basic Customs Duty on import of solar modules on account of the Notification dated 9.3.2021 issued by the Ministry of New and Renewable Energy, Government of India.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve a copy of the Petition on the Respondent, who may file its reply to the Petition, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder within four weeks thereafter.

(c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

3. The Petition shall be listed for the hearing on **10.4.2024**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**